

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 274 of 2013**

**Dated : 27<sup>th</sup> March, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory  
Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s):** Mr. Aditya Madan

**Counsel for the Respondent(s):** Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R.1

**ORDER**

The learned counsel for the Appellant seeks some more time to file the Rejoinder. Accordingly, he is directed to file the same on or before 17.04.2014 after serving copy on the other side.

Post the matter for hearing on **28.04.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/kt*